HIGH COURT OF CHHATTISGARH, BILASPUR SUPPLEMENTARY CONSTITUTION OF BENCHES AT HIGH COURT OF CHHATTISGARH, BILASPUR W.E.F. 15/01/2025

S.No.	Name of Hon'ble Judges	Jurisdiction
	Division Bench - I Hon'ble The Chief Justice & Hon'ble Mr. Justice Ravindra Kumar Agrawal	All Writ Matters of Division Bench. (Except against the order of Tribunal consituted under Article 323-A & 323-B of the Constitution of India & matter realtes to Ultra Vires upto the year 2022)
		Public Interest Litigation Petitions
		Writ Appeals
		Habeas Corpus Petitions
		Criminal Reference (Reference in Capital Cases)
01.		 Criminal Appeal of the year 2020 (Motion Hearing Matters)
01.		Criminal Appeal from the year 2021 onwards
		Writ Petition (Cr.)
		Contempt Petition (Criminal)
		 Application for leave to appeal U/s. 378 Cr.P.C./Application for leave to appeal U/s. 419 B.N.S.S. (Motion Hearing Matters)
		 Applications under Section 482 of the Code of Criminal Procedure / Applications under Section 528 of the Bhartiya Nagarik Suraksha Sanhita (For Quashing of FIR)
		Specially Assigned Cases
	Division Bench - IV	All Civil Matters of Division Bench
	Hon'ble Mrs. Justice Rajani Dubey	 Criminal Appeals of the year 2020 (Final Hearing Matters)
02.	&	Company Appeal
	Hon'ble Mr. Justice Narendra Kumar Vyas (up to 01:30 p.m.)	All Writ Matters of Division Bench (Against the order of Tribunal consituted under Article 323-A & 323-B of the Constitution of India
		Specially Assigned Cases
	Single Bench-I	Criminal Appeals upto the year 2000
		Civil Revision upto the year 2020
03.	Hon'ble Mr. Justice Sanjay K.	Specially Assigned Cases
	Agrawal	Tied up Matters.
		(From 02:15 p.m. onwards)
		Criminal Appeals of the year 2005 and 2022
	Single Bench-IV	Criminal Revision against Acquittal
04.	Hon'ble Mrs. Justice Rajani Dubey	Acquittal Appeals and Leave to Appeals upto the year 2018
		• Tied up Matters.
		(From 02:15 p.m. onwards)
05.	Single Bench-V	Acquittal Appeals and Leave to Appeals from the year 2019 onwards.
	Hon'ble Mr. Justice Narendra	Criminal Appeals of the year 2023 Criminal Appeals of the year 2023
	Kumar Vyas	Criminal References (SB) Tied up Matters
		• Tied up Matters.
		(From 02:15 p.m. onwards)

06.	Single Bench-VI Hon'ble Mr. Justice Naresh Kumar Chandravanshi	 Miscellaneous Appeal (Motor Vehicle Act) from the year 2017 to 2019 Criminal Appeals from the year 2024 onwards Writ Petition (T) Contempt Case (Civil) from the year 2023 onwards. Tied up Matters.
07.	Single Bench-X Hon'ble Mr. Justice Radhakishan Agrawal	 Criminal Revisions upto the year 2012 and of the year 2016 (except Criminal Revision against Acquittal) Miscellaneous Appeal (Motor Vehicle Act) upto the year 2016 Tied up Matters. (From 02:15 p.m. onwards)
08.	Special Bench Hon'ble Mr. Justice Ravindra Kumar Agrawal	 Criminal Appeals from the year 2016 to 2020 Tied up Matters. (From 02:15 p.m. or after completion of D.BI list whichever is earlier)
09.	Single Bench-XII Hon'ble Mr. Justice Arvind Kumar Verma	 All Bail Applications under Section 439 Cr.P.C./All Bail Applications under Section 483 B.N.S.S. (Matter relates to offences in which maximum sentence is Death) and POCSO Act. (except offence u/s. 307 I.P.C./ u/s 109 of B.N.S.S.) Appeals under Section 14A of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C./482 of B.N.S.S. and 439 Cr.P.C./483 of B.N.S.S. Criminal Revision from the year 2017 onwards (except Criminal Revision against Acquittal) Petitions under Section 482 Cr.P.C./Petitions under Section 528 B.N.S.S. & Cr.M.P. from the year 2019 onwards (Except Quashing of FIR) Criminal Appeals of the year 2021 Tied up Matters.

Note :- The Roster dated 10.12.2024 w.e.f. 02.01.2025 and modification dated 04.01.2025 w.e.f. 06.01.2025 are modified to the above extent.

Sd/-CHIEF JUSTICE 14-01-2025

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement No./ 810 /R.(J.) / 2025, Bilaspur, Dated: 14.01.2025

Copy forwarded for kind information to:-

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
14.	The Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
15.	The Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
16.	The Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
17.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
18.	The Registrar (Vigilance / I & E / Judicial / S & A Cell), Registrar (Computerization / C.P.C.), High Court of Chhattisgarh, Bilaspur.

19.	The Registrars (Ministérial), High Court of Chhattisgarh, Bilaspur.		
20.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.		
21.	The Additional Registrars (Judicial / D.E. & E / Admn. / Classification), High Court of Chhattisgarh, Bilaspur.		
22.	The Advocate General, Government of Chhattisgarh, Bilaspur.		
23.	The Deputy Solicitor General of India, Central Government, High Court Premises, Bilaspur.		
24.	The Secretary, High Court Legal Services Committee, Bilaspur.		
25.	The Secretary, High Court Bar Association, Bilaspur.		
26.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J) / Writ / Civil / Criminal / Central Filing Section / Cause List Section / Lawa-zima / Paper Book & Inspection / Library / Protocol Court Officer / S.W. / Supreme Court Section), High Court of Chhattisgarh, Bilaspur.		
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(Khilawan Ram Rigri) Registrar (Judicial)